

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 49709/2026

[Arising out of impugned final judgment and order dated 20-03-2026 in WPCRL No. 467/2026 passed by the High Court of Uttarakhand at Nainital]

DEEPAK KUMAR @ AKKI

Petitioner(s)

VERSUS

STATE OF UTTARAKHAND & ORS.

Respondent(s)

IA No. 250130/2026 - CONDONATION OF DELAY IN FILING

IA No. 250126/2026 - EXEMPTION FROM FILING O.T.

IA No. 250132/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 31-08-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) : Dr. Abhishek Manu Singhvi, Sr. Adv.

Mr. Shyam Divan, Sr. Adv.

Mr. Avishkar Singhvi, Adv.

Mr. Bharat Garg, AOR

Mr. Uday Bhatia, Adv.

Mr. Yashvardhan Singh, Adv.

Mr. Vivek Kumar, Adv.

Mr. Devansh Garg, Adv.

Mr. Sourav Pandiya, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Issue notice, returnable within four weeks.

In the meantime, further proceedings pursuant to impugned F.I.R. No.19 of 2026 registered at Kotdwar Police Station, Uttarakhand as also the effect and operation of the impugned order passed by the High Court shall remain stayed.

(NEETU KHAJURIA)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR

